
(2021) 05 DEL CK 0117

Delhi High Court

Case No: Criminal Miscellaneous Case No. 310 Of 2021

Dev Raj Kumar

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision: May 20, 2021

Citation: (2021) 05 DEL CK 0117

Hon'ble Judges: Suresh Kumar Kait, J

Bench: Single Bench

Advocate: Vijender Bhardwaj, Vimal Kumar, Pratibha, Panna Lal Sharma

Final Decision: Disposed Of

Judgement

Suresh Kumar Kait, J

The hearing has been conducted through video conferencing.

1. Vide the present petition, petitioner seeks direction thereby for quashing of FIR No.173/2019, registered at PS "Rajinder Nagar, Delhi and all

other proceedings arising therefrom.

2. The present petition is filed on the ground that parties have settled their disputes and respondent no.2 has no objection if the present petition is

allowed.

3. Respondent no.2 is personally present in Court through video conferencing and he has been identified by SI Narian Ojha/IO and submits that matter

has been settled and he does not wish to prosecute the matter any further. 4. Petitioner and respondent no.2 have entered into an amicable settlement

vide settlement deed dated 20.10.2020.

5. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioners any

further.

6. For the reasons afore-recorded, FIR No.173/2019, registered at PS "Rajinder Nagar, Delhi and consequent proceedings emanating therefrom

are quashed.

7. The petition is, accordingly, allowed and disposed of.